the Cauvery basin. Of these, gas and/ or oil has been found in some of the wells drilled on four structures namely KH-1, PY-1, PY.3 and PH-9. The PH.9 structure appears to be Promising. Some further wells will be drilled to delineate the field and to assess its potential.

Earlier oil had been noticed while drilling in one structure in the onshore part of the basin but the find was not commercial.

## Creation of an AH India Judicial Service

- 54. SHRI SANTOSH KUMAR .SAHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that Gov-vernment are considering a porposal for the creation of an All India Judicial Service; and
- (b) if so, what will be the modali. ties of forming the service?

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS <SHRI JAGANNATH KAUSHAL): (a) and (b) The Law Commission in its 77th Report recommended the formation of an All India Judicial Service. The views of the Sta'e Govts.

and the Chief Justices of the High Courts have been sought in the matter. The details about the formation of the service have not been worked out. Thig question will arise only after the views of the State Govts, and the Chief Justices of the High Courts have been received.

to Questions

## Power generation by D.E.SU.

- \*55. SHRI SYED AHMAD HASHMI; Will the Minister of ENERGY be pleased to
- (a) whether it is a fact that the power generation by D.E.S.U. has steeply gone down over the last three years;
- (b) if so, what wag the power generation by D.E.S.U. during 1978-79, 1979-80, 1980-81, 1981-82 and till the 30th June, 1982; and
- (c) what are the reasons for such decline in power generation and what steps have been taken by Government to imporve the s<sup>u</sup>PPiy °f electricity Delhi?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHAUDHURI): (a) and (b) The gross energy generation of DESU during the years 1978-79, 1979.80, 1980-81 and 1981-82 are given below: -

Sl. No. Station			Czp.		Gross Energy Gen. (Gwh)				
			M.W.	1978-79	79-80	80-8t	81-82 82-83 (AprilJune)		
1 I.P. Statio	282.		282.5	1641	1698	1509	1225	363	
2 Rajghat .	1		g8.o	137	134	112	134	26	
Total .		•	310.5	1778	1832	1621	1359	389	

(c) The reasons for low generation during 1980.81 in LP. Station compared to generation in 1979-80 is more planned maintenance unavailability ..during 1980-81 as a result of shutdown of units taken for planned maintenance which were not taken out in

the previous year. The planned maintenance unavailability in 1980-81 was 10.95 per cent against 5.08 per cent in 1979-80.

During 1981.82 there was further increase in the total unavailability

due to long duration of outages of units 2, 3 & 4 mainly for electrostatic precipitator modification work.

Written Answers

## Power generation and supply by D.V.C.

- \*56. SHRIMATI KANAK MUKHERJEE: Will the Minister of ENERGY be pleased to state:
- (a) th<sub>e</sub> total power generated by the DVC both thermal and hydro duriny 1971, 1977, 1980 and 1982 (up to June 30);
- the total power in MW sup (b) plied to West Bengal (as per cent of

total supply) during the same period; and

(c) whether it is a fact that DVC'a failure to supply power as per schedule has led to the aggravation of power crisis in West Bengal?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHAUDHURY): (a) and (b) The total power generated by D.V.C. during 1971, 1977, 1980 and 1982 (up to June 30) and total power supplied to customers in West Bengal during the same period are as follows: -

	•								Generation in D.V.G.	Supply to West Bengal		
_	1971	•	•	<u> </u>	•		•	•	443 <sup>8</sup> MU	Not available		
	197 <b>7</b>						•	•	5167 MU	36.4% (1880 MU)		
	1980				•	٠	•	•	4282 MU	26.9% (1582 MU)		
	1982					•	•	•	2885 MU	33.8% ( 967 MU)		

(c) D.V.C. has by and large maintained supplies to different categories of consumers namely, Railways, Coal, Steel and "mixed and other loau " according to the schedule drawn up at different levels of generation.

## Proposals di cussed at the Meeting of Law Ministers

\*57. SHRI SHRIDHAR WASUDEO DHABE;

> SHRI N. P. CHENGALRAYA NAIDU;

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it i<sub>s</sub> a fact that the States have opposed the Centre's pro. posal for abolition of court fee;
- (b) what were the other proposals made by the Centre which have not been accepted by the State, in the recent meeting of the Law Ministers uDf States;

- (c) whether many States opposed the formation of the AH India Judicial Service;
- (d) whether the question of arrear<sub>3</sub> of cases pending with different courtg was also discussed- and
- (e) what was the outcome of all the proposals discussed at the meeting?

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) One of the items discussed by the Law Ministers of the States/Union Territories at the Conference on the 18th and 19th of June, 1982 was the question of court fee. The Conference was of the view that on account of financial constraints, the approach should be to go in for rationalisation, of court fee an-d not 'for its abolition.

- (b) None, Sir.
- (c) The majority of the Law Ministers accepted in principal the formation of an All-India Judicial Service